

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
18-04-2024 AT 10:30 AM**

**CP No. 65/241/HDB/2023  
AND  
IA(CA) 15/2024 in CP No. 65/241/HDB/2023  
u/s. 241 of Companies Act, 2013**

**IN THE MATTER OF:**

Mr. Shiva Prasad Rao Muvva & Others **...Petitioner**

**AND**

M/s. Matrudharani Projects Private Limited & 2 others **...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(CA) 15/2024**

Learned PCS Smt Kavitha Rani, for Applicant present through Video Conference.

Learned PCS Mr Vikas Reddy, for respondent present through Video Conference.

Since the relief sought for in this application if granted would tantamount to granting relief in the main company petition itself, we, merge this IA with the Company Petition, and further direct both sides to complete their respective pleadings if not done till date within a week. Both sides can file their written arguments in the main company petition. **Let Company Petition be posted for orders on 09.05.2024.**

Interim order that withdrawal of money over and above Rupees One Lakh shall be done with the leave of this Tribunal, shall continue till 09.05.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**